

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A No. 1117/2017

New Delhi, this the 6th day of February, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava Member (A)**

1. Jayanta Haldar,
Assistant Engineer (Electrical), Group-B
Aged about 55 years,
S/o Late Shri J.N. Haldar,
R/o 11/155, Shyama Apartment,
Rajendra Nagar, Sec-3, Sahibabad,
U.P.
2. Pooran Chand,
Assistant Engineer (Electrical), Group-B
Aged about 60 years
S/o Late Shri Basant Lal,
R/o H.No.351, Pkt-5, Sec-2, Rohini,
New Delhi-110085

(By Advocate : Shri M.K. Bhardwaj)

Versus

1. Union of India
Through its Secretary
Ministry of Urban Development,
Nirman Bhawan, New Delhi
2. The Director General
CPWD, Nirman Bhawan,
New Delhi.
3. The Secretary,
DoP&T, North Block,
New Delhi

(By Advocate : Shri Gyanendra Singh and Ms. Avinash Kaur)

ORDER (O R A L)

Justice Permod Kohli, Chairman

The applicants are claiming 2nd financial upgradation under the ACP scheme and 3rd financial upgradation in MACP scheme.

The applicants made representation dated 04.04.2016 to the Director General, CPWD, Nirman Bhawan, New Delhi. The applicants also relied upon judgment dated 24.03.2015 passed in O.A No. 252/2013 of the Ernakulam Bench which has been affirmed by the Hon'ble High Court of Madras vide order dated 14.02.2017 in W.P.C. No. 32682 and 32683 of 2016. Mr. M. K. Bhardwaj, learned counsel submits that the applicants would be satisfied if a direction is issued to consider representation of the applicants in the light of the aforesaid judgment.

2. In view of this circumstance, the O.A is disposed of with a direction to the respondents (competent authority) to consider the representation of the applicants in the light of the above mentioned judgment, if applicable, and dispose of the same within a period of 3 months from the date of receipt of a certified copy of this order by passing a reasoned and speaking order.

(K.N. Shrivastava)
Member (A)

(Permod Kohli)
Chairman

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